

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**I.A. No. 152 of 2014 in
DFR No. 478 of 2014**

Dated : 27th March, 2014

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

Guttaseema Wind Energy Company Pvt. Ltd. ... Appellant(s)

Versus

Karnataka Electricity Regulatory Commission & Ors. ... Respondent(s)

Counsel for the Appellant(s) : Mr. Ananatha Narayana M.G.

ORDER

**I.A. No. 152 of 2014
(Appl. for waiver of court fee)**

A Common Impugned Order had been passed by the State Commission on the basis of three Applications filed by the Distribution Companies. Now this Appeal has been filed by one of the Stake holders, who was one of the objectors against the Impugned order. Since the Order impugned is a common Order, the Court fee in respect of two other Applications is waived of as it is submitted that the court fee in respect of the main Appeal has already been paid.

Accordingly, the Application is disposed of.

The Registry is directed to number the Appeal and post for Admission on **02.04.2014.**

**(Rakesh Nath)
Technical Member**

**(Justice M. Karpaga Vinayagam)
Chairperson**

Ts/kt